

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 25th day of January Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A.310/31/2018

In

O.A./310/01335/2015

R. Geetha (Deceased)Original Applicant

T. Sargunan,
10/2 Sarawathi Puram,
2nd Street,
Chrompet,
Chennai. proposed Applicant/Applicant

(By Advocate : Mr. V. Vijay Shankar)

VS.

1. The Union of India,
Rep. by the Director General,
Office of Director General of Health Service,
Leprosy Section, Nirman Bhavan,
New Delhi;
2. The Director,
Central Leprosy Teaching and Research Institute,
Chengalpet.

.....Respondent/Respondents

(By Advocate : Mr. K. Rajendran)

O R A L O R D E R

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Both sides present.

2. This M.A. is for impleadment of the husband of the applicant who has since expired after filing of this O.A.
3. Learned Counsel for the respondents has no objection to impleadment of the legal heir. Accordingly, M.A. is allowed. Legal heir is directed to be substituted for the applicant in the array of the cause title of the O.A.
4. Post the O.A. on 13.3.2018.

(R. RAMANUJAM)
MEMBER(A)

25.1.2018

asvs.